

National Company Law Tribunal

Allahabad Bench

C.P. No. 151/ALD/2017

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017**

NAME OF THE COMPANY: *Union Bank of India vs. Graftech vdyog Pvt Ltd*

SECTION OF THE COMPANIES ACT:

<u>Sl. NO.</u> <u>Signature</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>
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1.

2.

On mention

CP No. 151/ALD/2017

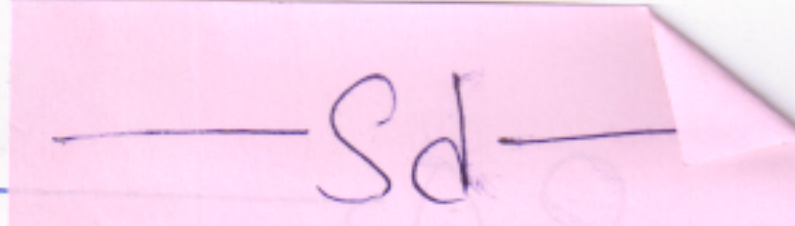
The case is taken up on being mentioned by Shri Sandip Arora, Advocate for petitioner, Union Bank of India. He files an application to make withdrawal of the present I & B petition filed before this Bench under section 7 of Insolvency and Bankruptcy Code of India. However, he pointed out that the Registered office of the Corporate Debtor Company situates at 23A N S Road, Kolkata, West Bengal - 700001, which falls outside the territorial jurisdiction of this Bench. Hence, the present petition cannot be maintainable before this Bench.

In view of the above, the withdrawal application is disposed of. Consequently, the C.P. No. 151/2015 also stands disposed as withdrawn.

No order as to cost.

Date: 14/11/2017

Typed by
Jyoti


H.P. Chaturvedi, Member(Judicial)